

DISCLAIMER

This list is based on the Schedule 1 of ITC(HS) Classifications of Export & Import Items. Due care has been taken to compile this list. However, this list may be cross checked with the actual Schedule 1 of ITC(HS) Classifications of Export & Import Items and Notifications thereof. No claim from any quarter of whatsoever nature will be entertained on the plea of any such error/ omission.

Restricted Items for Imports

Total ITC (HS) Codes: 407 (As on 12.06.2019)

1.	0101 10 10	Horses	Restricted	
2.	0101 10 20	Asses	Restricted	
3.	0101 10 90	Other	Restricted	
4.	0101 90 10	Horses for Polo	Restricted	
5.	0101 90 20	Asses, Mules and hinnies livestock	Restricted	
6.	0101 90 90	Other	Restricted	
7.	0102 10 10	Bulls, adult	Restricted	
8.	0102 10 20	Cows, adult	Restricted	
9.	0102 10 30	Buffaloes, adult and calves	Restricted	
10.	0102 10 90	Other	Restricted	
11.	0102 90 10	Bulls, adult	Restricted	
12.	0102 90 20	Buffaloes, adults and calves	Restricted	
13.	0102 90 90	Other	Restricted	
14.	0103 10 00	Pure bred breeding animals	Restricted	
15.	0103 91 00	Weighing less than 50 Kg.	Restricted	
16.	0103 92 00	Weighing 50 Kg or more	Restricted	
17.	0104 10 10	Sheep including lamb for breeding purpose	Restricted	
18.	0104 10 90	Other	Restricted	
19.	0104 20 00	Goats	Restricted	
20.	0105 11 00	Fowls of the species <i>Gallus domesticus</i>	Restricted	Grand parent stock of poultry is, however, freely importable.
21.	0105 12 00	Turkeys	Restricted	Grand parent stock of poultry is, however, freely importable.
22.	0105 19 00	Other	Restricted	Grand parent stock of poultry is, however, freely importable.
23.	0105 94 00	Fowls of the species <i>Gallus domesticus</i>	Restricted	
24.	0105 99 00	Other	Restricted	
25.	0106 11 00	Primates	Restricted	Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
26.	0106 12 00	Whales, dolphins and porpoises (mammals of the order cetacea); manatees and dugongs (mammals of the order Sirenia)	Restricted	Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
27.	0106 19 00	Other	Restricted	Import of Wild Animals (including their

				parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
28.	0106 20 00	Reptiles (including snakes and turtles)	Restricted	Subject to Import Licensing Note No. 6 of the chapter. Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
29.	0106 31 00	Birds of prey	Restricted	Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
30.	0106 32 00	Psittaciformes (including parrots, parakeets, macaws and cockatoos)	Restricted	Subject to Import Licensing Note No. 6 of the chapter. Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
31.	0106 39 00	Other	Restricted	Subject to Import Licensing Note No. 6 of the chapter. Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
32.	0106 90 10	Bees and other insects, not elsewhere included or specified	Restricted	Subject to Import Licensing Note No. 6 of the chapter. Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 is prohibited.
33.	0106 90 20	Pure-line Stock	Restricted	Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act
34.	0106 90 90	Other	Restricted	Import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act
35.	0201 10 00	Carcasses and half-carcasses(chilled)	Restricted	
36.	0201 20 00	Other cuts with bone in (chilled)	Restricted	
37.	0201 30 00	Boneless (chilled)	Restricted	
38.	0202 10 00	Carcasses and half-carcasses(frozen)	Restricted	
39.	0202 20 00	Other cuts with bone in(frozen)	Restricted	
40.	0202 30 00	Boneless(frozen)	Restricted	
41.	0206 10 00	Of bovine animals, fresh or	Restricted	

		chilled		
42.	0206 21 00	Tongues	Restricted	
43.	0206 22 00	Livers	Restricted	
44.	0206 29 00	Other	Restricted	
45.	0206 30 00	Edible affal of swine, fresh or chilled	Restricted	
46.	0210 20 00	Meat of bovine animals	Restricted	
47.	0301 10 00	Ornamental Fish	Restricted	
48.	0301 91 00	Trout (Salmo trutta, Oncorhynchus mykiss, Oncorhynchus clarki, Oncorhynchus aguabonita, Oncorhynchus gilae, Oncorhynchus apache and Oncorhynchus chrysogaster)	Restricted	
49.	0301 92 00	Eels (Anguilla spp.)	Restricted	
50.	0301 93 00	Carp	Restricted	
51.	0301 94 00	Bluefin tunas(Thunnus thynnus)	Restricted	
52.	0301 95 00	Southern bluefin tunas (Thunnus maccoyii)	Restricted	
53.	0301 99 00	Other	Restricted	
54.	0407 00 10	Birds eggs, in shell, fresh, preserved or cooked of the species gallus domesticus and ducks for hatching	Restricted	
55.	0407 00 20	Birds eggs, in shell, fresh, preserved or cooked of the species gallus and ducks other than for hatching	Restricted	
56.	0407 00 90	Other	Restricted	
57.	0410 00 20	Turtle eggs and salanganes' nests (birds' nests)	Restricted	
58.	0410 00 90	Other	Restricted	
59.	0504 00 10	Guts of cattle for natural food casings	Restricted	
60.	0504 00 39	Other	Restricted	
61.	0504 00 49	Other	Restricted	
62.	0504 00 59	Other	Restricted	
63.	0511 10 00	Bovine semen	Restricted	
64.	0511 91 90	Other	Restricted	
65.	0511 99 29	Other	Restricted	
66.	0511 99 91	Frozen semen other than bovine embryo	Restricted	
67.	0511 99 99	Other	Restricted	
68.	0601 20 90	Chicory plants and roots Other	Restricted	Import permitted for sowing or planting without a licence in accordance with import permit granted under Plants,

				Quarantine (Regulation of Imports into India) Order, 2003.
69.	0602 20 20	Cactus	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES).
70.	0701 10 00	Potatoes, fresh or chilled Seed	Restricted	Import permitted for sowing or planting without a licence in accordance with a import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
71.	0701 90 00	Other	Restricted	
72.	07131000	Peas (Pisum sativum)	Restricted	Restricted till 31.12.2018 and subject to Policy Condition 4 of this Chapter
73.	07133100	Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek	Restricted	Import of Urad/Moong is subject to Policy Condition 03 of this Chapter
74.	07136000	Pigeon Peas(Cajanus cajan)/Toor Dal	Restricted	subject to Policy Condition 02 of this Chapter
75.	07139010	Split	Restricted	Import of Beans of the species Vigna the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek is subject to Policy Condition No. 3.
76.	07139090	Other	Restricted	Import of Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek Beans of the species Vigna mungo (L.) Hepper or Vigna radiate (L.) Wilczek is subject to Policy Condition No. 3.
77.	09101110	Fresh	Restricted	However, import of wholly produced ginger from Nepal is Free subject to Article IV & V of Indo-Nepal Treaty of Trade..
78.	0909 10 11	seeds of anise	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants Quarantine (Regulation of Imports into India) Order, 2003.
79.	0909 10 21	seeds of badian:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
80.	0909 20 10	seeds of coriander:	Restricted	Import permitted for sowing without a licence in accordance with import permit

				granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
81.	0909 30 11	seeds of Cumin, black	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
82.	0909 30 21	seeds of Cumin, other than black:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
83.	0909 40 10	seeds of caraway:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
84.	0909 50 11	seeds of Fennel	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
85.	0909 50 21	seeds of Juniper berries:	Restricted	Import permitted for sowing without a licence in accordance with import permit granted under Plants, Quarantine (Regulation of Imports into India) Order, 2003.
86.	0910 10 10	Ginger:Fresh	Restricted	
87.	0910 99 26	Poppy	Restricted	
88.	1001 10 10	Durum wheat-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
89.	1001 90 10	Wheat of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
90.	1001 90 31	Meslin-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988

				and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
91.	1002 00 10	Rye-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
92.	1003 00 10	Barley-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
93.	1004 00 10	Oats-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
94.	1005 10 00	Maize(corn)Seed	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
95.	1006 10 10	Rice in husk Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.

96.	1007 00 10	Grain Sorghum-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
97.	1008 10 10	Buckwheat-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
98.	1008 20 11	Jawar-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
99.	1008 20 21	Bajra-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
100	1008 20 31	Ragi (Finger Millet)-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
101	1008 30 10	Canary seed-Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order,

				1989.
102	1008 90 10	Other cereals -Of seed quality	Restricted	Import subject to conditions at Licensing note (2) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plants, Fruits and Seeds (Regulation of import into India) Order, 1989.
103	1106 20 10	Flour, meal, powder of sago	Restricted	
104	1106 20 90	Roots and tubers of dried leguminous vegetables	Restricted	
105	1201 00 10	Soyabeans-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
106	1202 10 10	HPS- Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
107	1202 10 91	Groundnut-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
108	1204 00 10	Linseed-Of seed quality	Restricted	Import subject to conditions at Licensing note (4) below. Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
109	1207 20 10	Cotton- Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
110	1207 40 10	Sesamum -Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted

				under Plant Quarantine (Regulation of Imports into India) Order, 2003.
111	1207 50 10	Mustard-Of seed quality	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
112	1209 10 00	Sugar beet seed	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
113	1209 91 40	Seeds, fruit and spores -Of pea	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
114	1209 99 90	Other (Seeds, fruit and spores)	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003. However, import of Pomegranate seeds will be free.
115	1211 30 00	Coca leaf (pants & parts)	Restricted	
116	1211 40 00	Poppy straw	Restricted	
117	1211 90 15	Jajoba seed	Restricted	Import permitted for sowing without a licence subject to the new Policy on Seed Development, 1988 and in accordance with import permit granted under Plant Quarantine (Regulation of Imports into India) Order, 2003.
118	1211 90 19	Other	Restricted	
119	12119044	Serpentina Roots (Rauvolfia serpentina and other species of rauvolfia)	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES).
120	12119046	Kuth Root	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES) and Wildlife (Protection) Act 1972.
121	12119080	Agarwood	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES).

122	1302 11 00	Opium	Restricted	
123	1504 20 10	Fish Body Oil (Crude)	Restricted	
124	1602 50 00	meat, meat offal or blood -Of bovine animals	Restricted	
125	2207 20 00	Ethyl alcohol and other spirits, denatured, of any strength.	Restricted	
126	2514 00 00	Slate, whether or not roughly trimmed or merely cut, by sawing or otherwise, into blocks or slabs of a rectangular (including square) shape	Restricted	
127	2515 11 00	Marble and travertine -Crude or roughly trimmed	Restricted	Import of marble will be subject to the conditions laid down in Policy Circular No.12 (RE-08)/2004-2009 date 27.06.2008, Policy Circular No.13 (RE-2008)/2004-09 dated 30.6.2008, Policy Circular No.20(RE-2008)/2004-09 dated 16.07.2008, Policy Circular No.25 (RE-2008)/2004-09 dated 08.08.2008, Policy Circular No. 28 (RE-2008)/2004-09 dated 20.08.2008, Policy Circular No. 65 (RE-2008)/2004-09 dated 26.02.09 and Policy Circular No. 67 (RE-2008)/2004-09 dated 2.03.09
128	2515 12 10	Marble and travertine - Blocks	Restricted	Import of marble will be subject to the conditions laid down in Policy Circular No.12 (RE-08)/2004-2009 date 27.06.2008, Policy Circular No.13 (RE-2008)/2004-09 dated 30.6.2008, Policy Circular No.20(RE-2008)/2004-09 dated 16.07.2008, Policy Circular No.25 (RE-2008)/2004-09 dated 08.08.2008, Policy Circular No. 28 (RE-2008)/2004-09 dated 20.08.2008, Policy Circular No. 65 (RE-2008)/2004-09 dated 26.02.09 and Policy Circular No. 67 (RE-2008)/2004-09 dated 2.03.09
129	2515 12 20	Marble and travertine -Slabs	Restricted	Import of marble will be subject to the conditions laid down in Policy Circular No.12 (RE-08)/2004-2009 date 27.06.2008, Policy Circular No.13 (RE-2008)/2004-09 dated 30.6.2008, Policy Circular No.20(RE-2008)/2004-09 dated 16.07.2008, Policy Circular No.25 (RE-2008)/2004-09 dated 08.08.2008, Policy Circular No. 28 (RE-2008)/2004-09 dated 20.08.2008, Policy Circular No. 65

				(RE-2008)/2004-09 dated 26.02.09 and Policy Circular No. 67 (RE-2008)/2004-09 dated 2.03.09
130	2515 12 90	Marble and travertine -Other	Restricted	Import of marble will be subject to the conditions laid down in Policy Circular No.12 (RE-08)/2004-2009 date 27.06.2008, Policy Circular No.13 (RE-2008)/2004-09 dated 30.6.2008, Policy Circular No.20(RE-2008)/2004-09 dated 16.07.2008, Policy Circular No.25 (RE-2008)/2004-09 dated 08.08.2008, Policy Circular No. 28 (RE-2008)/2004-09 dated 20.08.2008, Policy Circular No. 65 (RE-2008)/2004-09 dated 26.02.09 and Policy Circular No. 67 (RE-2008)/2004-09 dated 2.03.09
131	2515 20 90	Ecaussine and other calcareous monumental or building stone -Other	Restricted	
132	2516 11 00	Crude or roughly trimmed	Restricted	
133	2516 12 00	Merely cut, by sawing or otherwise, into blocks or slabs of a rectangular (including square) shape	Restricted	
134	2516 20 00	Sandstone	Restricted	
135	2516 90 10	Pakur stone	Restricted	
136	2516 90 20	Stone boulders	Restricted	
137	2516 90 90	Other	Restricted	
138	2517 41 00	Pebbles, gravel of marble	Restricted	
139	2517 49 00	Other	Restricted	
140	2524 90 14	Amosite (In rock form)	Restricted	Import is restricted in terms of Interim PIC Procedure of Rotterdam Convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
141	2524 90 24	Amosite (Fibre raw, beaten or washed or graded to length)	Restricted	Import is restricted in terms of Interim PIC Procedure of Rotterdam Convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
142	2524 90 34	Amosite (flakes or Powder)	Restricted	Import is restricted in terms of Interim PIC Procedure of Rotterdam Convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
143	2612 10 00	Uranium ores and concentrates	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
144	2612 20 00	Thorium ores and concentrates (like Monazite sand/ore)	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
145	2615 90 20	Niobium tantalum ores and concentrates	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
146	2619 00 10	Converted slag (scull) of	Restricted	

		blast furnace		
147	2619 00 90	Other(slag,dross)	Restricted	
148	2620 11 00	Hard zinc spelter	Restricted	
149	2620 19 00	Other (slag, ash, residues containing arsenic, metals or their compounds	Restricted	Import of zinc ash and zinc skimmings permitted.(Zinc skimmings containing zinc 65% and above, lead and cadmium less than 1.25% and 0.1% respectively).
150	2620 21 00	Leaded gasoline sludges and leaded anti-knock compound sludges	Restricted	
151	2620 29 00	Other (slag, ash residues containing lead mainly)	Restricted	
152	2620 30 10	Brass dross	Restricted	Import of ashes and residue containing mainly copper is permitted viz. Spent cleaned metal catalyst containing zinc.
153	2620 30 90	Other((slag, ash residues containing copper)	Restricted	Import of ashes and residue containing mainly copper is permitted viz. Spent cleaned metal catalyst containing zinc.
154	2620 40 10	Aluminum dross	Restricted	
155	2620 40 90	Other (slag, ash residues containing aluminium)	Restricted	
156	2620 60 00	containing arsenic mercury , thallium or their mixture of a kind used for the extraction of arsenic or those metals or for the manufacture of their chemical compounds	Restricted	
157	2620 91 00	Containing antimony , beryllium, cadmium , chromium or their mixtures	Restricted	
158	2620 99 00	Other	Restricted	Import of spent cleaned metal catalyst containing nickel is permitted without a licence to units registered with Ministry of Environment and Forest, Government of India.
159	2621 10 00	Ash and residues from the incineration of municipal waste	Restricted	
160	2621 90 00	Other	Restricted	
161	2710 20 00	Petroleum oils and oils obtained from bituminous minerals (other than crude) and preparations not elsewhere specified or included containing by weight 70% or more of	Restricted	

		petroleum oils or of oils obtained from bituminous minerals, these oils being the basic constituents of the preparations, containing biodiesel, other than waste oils.		
162	2710 91 00	Containing polychlorinated biphenyls (PCBs) polychlorinated terphenyls (PCTs) or polybrominated biphenyls (PBBs)	Restricted	Import is restricted in terms of Interim PIC Procedure of Rotterdam Convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
163	2710 99 00	Other	Restricted	
164	2716 00 00	Electrical Energy	Restricted	Import subject to license to be issued by DGFT in consultation with Ministry of External Affairs, Ministry of Power and Department of Commerce, Government of India. However, import from SEZ will be 'Free'.
165	2844 10 00	Natural uranium and its compounds; alloys, dispersions(including cermets), ceramic products and mixtures containing natural uranium or natural uranium compounds	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
166	2844 20 00	Uranium enriched in U235 and its compounds; plutonium and its compounds; alloys, dispersions(including cermets), ceramic products and mixtures containing uranium enriched in U235, plutonium or compounds of these products	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
167	2844 30 10	Uranium depleted in U235 and or thorium and their alloys, unwrought or wrought and compounds thereof Compounds of thorium or of uranium depleted in U235:	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
168	2844 30 21	Thorium oxide	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
169	2844 30 22	Thorium hydroxide	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
170	2844 30 23	Thorium nitrate	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
171	2844 30 29	Other	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.

172	2844 30 30	Waste and scrap of uranium depleted in U235 or of thorium	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
173	2844 30 90	Other	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
174	2844 40 00	Radioactive elements and isotopes and compounds other than those of sub-headings 2844 10, 2844 20 or 2844 30; alloys, dispersions (including cermets), ceramic products and mixtures containing these elements, isotopes or compounds; radioactive residues	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
175	2844 50 00	Spent (irradiated) fuel elements (cartridges) of nuclear reactors	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
176	2845 10 00	Heavy water (deuterium oxide)	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
177	2845 90 10	Nuclear fuels not elsewhere included or specified	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
178	2845 90 90	Other	Restricted	Import subject to Atomic Energy Act, 1962 and Rules there under.
179	2903 14 00	Carbon tetrachloride (CCl ₄ – Tetrachloromethane)	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
180	2903 19 20	Trichloroethane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
181	2903 41 00	Trichlorofluoromethane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of

				countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
182	2903 42 00	Dichlorodifluoro methane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
183	2903 43 00	Trichlorotrifluoroethanes	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
184	2903 44 10	1,2 Dichlorotetrafluoroethane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
185	2903 44 20	Chloropenta fluoroethane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
186	2903 44 90	Other	Restricted	Import is permitted by actual users against

				a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
187	2903 45 11	Chlorotrifluoro-methane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
188	2903 45 12	Pentachloro fluoroethane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
189	2903 45 13	Tetrachlorodi-fluoroethane Heptachlorodi-fluoropropane, Hexachlorodi-fluoropropane, Pentachlorotri-fluoropropane, Tetrachlorotetra-fluoropropane, Trichloropenta-fluoropropane, Dichlorohexa-fluoropropane, Chlorohepta-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
190	2903 45 21	Heptachlorodi-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.

				Protocol is prohibited.
191	2903 45 22	Hexachlorodi-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
192	2903 45 23	Pentachlorotri-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
193	2903 45 24	Tetrachlorotetra-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
194	2903 45 25	Trichloropenta-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
195	2903 45 26	Dichlorohexa-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.

				Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
196	2903 45 27	Chlorohepta-fluoropropane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
197	2903 45 90	Other	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries which are not parties to the Montreal Protocol is prohibited.
198	2903 46 10	Bromochlorodifluoro-Methane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
199	2903 46 20	Bromotrifluoro-methane	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not

				parties to the Montreal Protocol is prohibited.
200	2903 46 30	Dibromotetra-fluoroethanes	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
201	2903 47 00	Other perhalogenated derivatives	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
202	2903 49 10	Halogenated derivatives of methane, ethane or propane halogenated only with fluorine and chlorine (HCFCs)	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.
203	2903 49 90	Other	Restricted	Import is permitted by actual users against a licence from a country which is a party to the "Montreal Protocol on Substances that Deplete the Ozone Layer". List of countries which are parties to the Montreal Protocol will be notified by Director General of Foreign Trade from time to time. However import from countries, which are not parties to the Montreal Protocol is prohibited.

204	2903 62 21	DDT-Technical 75 Wdp	Restricted	
205	2903 62 29	Other	Restricted	
206	2922 31 00	Amfepramone(INN),methadone(INN) and normethadone(INN);salts thereof	Restricted	
207	2922 44 00	Tilidine (INN) and its salts	Restricted	
208	2931 1010	Tetramethyl lead	Restricted	
209	3101 00 91	Animal dung	Restricted	
210	3101 00 92	Animal excreta	Restricted	
211	33013010	Agar oil	Restricted	Import will be subject to the provisions of Convention of International Trade in Endangered Species of Wild Fauna & Flora (CITES).
212	3404 90 31	Poly Brominated Biphenyls	Restricted	Import is restricted in terms of Interim PIC procedure of Rotterdam convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
213	3404 90 32	Poly Chlorinated Biphenyls	Restricted	Import is restricted in terms of Interim PIC procedure of Rotterdam convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
214	3404 90 33	Poly Chlorinated Terphenyls	Restricted	Import is restricted in terms of Interim PIC procedure of Rotterdam convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
215	3601 00 10	Blasting powder	Restricted	
216	3601 00 20	Gun powder	Restricted	
217	3601 00 90	Other	Restricted	
218	3602 00 10	Industrial explosives	Restricted	
219	3602 00 90	Other	Restricted	
220	3603 00 11	For Mine blasting	Restricted	
221	3603 00 19	Other	Restricted	
222	3603 00 20	Detonating fuses	Restricted	
223	3603 00 31	Non-ordnance	Restricted	
224	3603 00 39	Other	Restricted	
225	3603 00 41	Non-ordnance	Restricted	
226	3603 00 49	Other	Restricted	
227	3603 00 51	Containing explosives electrically ignited, non-ordnance	Restricted	
228	3603 00 59	Other	Restricted	
229	3604 10 00	Fireworks	Restricted	
230	3604 90 10	Ship signals	Restricted	
231	3604 90 90	Other	Restricted	
232	3605 00 10	Safety matches	Restricted	
233	3605 00 90	Other	Restricted	

234	3606 90 10	Combustible preparations	Restricted	
235	3606 90 91	Ferro-cerium, in all forms	Restricted	
236	3606 90 92	Pyrophoric alloys, in all forms	Restricted	
237	3606 90 93	DNPT (Dinitroso penta-methylene tetramine)	Restricted	
238	3606 90 99	Others	Restricted	
239	3808 10 17	D.D.T. (excluding D D.T. of heading 29 03 62)	Restricted	
240	3808 20 50	Copper oxychloride	Restricted	
241	3824 71 10	Chemical products containing ozone depleting substances	Restricted	
242	3824 79 10	Chemical products containing ozone depleting substances	Restricted	
243	3824 90 35	Poly Brominated Biphenyls, Poly Chlorinated Biphenyls, Poly Chlorinated Terphenyls, Crocidolite	Restricted	Import is restricted in terms of Interim PIC Procedure of Rotterdam Convention on Prior Informed Consent procedure for hazardous chemicals and pesticides.
244	3824 90 36	Goods of a kind known as "Hazardous Wastes"	Restricted	
245	3825 10 00	Municipal waste	Restricted	
246	3825 20 00	Sewage sludge	Restricted	
247	3825 30 00	Clinical waste	Restricted	
248	3825 41 00	Halogenated	Restricted	
249	3825 49 00	Other	Restricted	
250	3825 50 00	Wastes of metal picking liquors, hydraulic fluids, brake fluids and anti-freeze fluids	Restricted	
251	3825 61 00	Mainly containing organic constituents	Restricted	
252	3825 69 00	Other	Restricted	
253	3825 90 00	Other	Restricted	
254	3826 00 00	Biodiesel and mixtures thereof, not containing or containing less than 70% by weight of petroleum oils and oils obtained from bituminous minerals.	Restricted	
255	3915 10 00	Of polymers of ethylene	Restricted	
256	3915 20 00	Of polymers of styrene	Restricted	
257	3915 30 10	Of co-polymers of vinyl chloride	Restricted	
258	3915 30 90	Other	Restricted	
259	3915 90 10	Of polypropylene	Restricted	
260	3915 90 21	Of co-polymers of vinyl acetate	Restricted	
261	3915 90 29	Other	Restricted	

262	3915 90 30	Of acrylic polymers and methacrylic co-polymers	Restricted	
263	3915 90 41	Of alkyds and polyesters	Restricted	
264	3915 90 49	Of epoxide resins	Restricted	
265	3915 90 50	Of Polyamides	Restricted	
266	3915 90 61	Of phenoplast	Restricted	
267	3915 90 62	Of aminoplast	Restricted	
268	3915 90 63	Of polyurethanes	Restricted	
269	3915 90 71	Of regenerated cellulose	Restricted	
270	3915 90 72	Cellulose plastic waste such as cellulose nitrates film scrap non- plasticised	Restricted	
271	3915 90 73	Cellulose plastic waste such as cellulose nitrates plasticised	Restricted	
272	3915 90 74	Cellulose plastic waste such as cellulose acetate film scrap non plasticised	Restricted	
273	3915 90 75	Cellulose plastic waste film as such cellulose acetate plasticised	Restricted	
274	3915 90 90	Other	Restricted	
275	4004 00 00	Waste, parings and scrap of rubber (other than hard rubber) and powders and granules obtained there from.	Restricted	Import of used rubber tyres with one cut in bead wire and import of used rubber tubes cut in two pieces, however, is free.
276	4012 11 00	Of a kind used on Motor cars (including station wagons and racing cars)	Restricted	(i) Import of retreaded tyres for buses, lorries and earth moving equipment including bigger size vehicles and light commercial vehicles is permitted freely if the per tyres c.i.f value is US \$175 and above. (ii) Import of retreaded tyres for passenger automobile vehicles including two wheelers, three wheelers and personal type vehicles is permitted freely if the per tyre c.i.f. value is US \$ 25 and above.
277	4012 12 00	Of a kind used on buses or lorries	Restricted	(i) Import of retreaded tyres for buses, lorries and earth moving equipment including bigger size vehicles and light commercial vehicles is permitted freely if the per tyres c.i.f value is US \$175 and above. (ii) Import of retreaded tyres for passenger automobile vehicles including two wheelers, three wheelers and personal type vehicles is permitted freely if the per tyre c.i.f. value is US \$ 25 and above.
278	4012 13 00	Of a kind used on aircraft	Restricted	

279	4012 19 10	For two wheeler	Restricted	
280	4012 19 90	Other	Restricted	
281	4012 20 10	For buses, lorries and earth moving equipment including bigger size vehicles and light commercial vehicles	Restricted	
282	4012 20 20	For passenger automobile vehicles, including two wheelers, three wheelers and personal type vehicles	Restricted	
283	4403 99 22	Sandal Wood	Restricted	Import of Sandal Wood will be subject to the conditions laid down in Policy Circular No. 1 (RE-06) / 2004-09 dated 7.4.2006 as amended from time to time.
284	4801 00 10	Newsprint, in rolls or sheets Glazed	Restricted	
285	4801 00 90	Newsprint, in rolls or sheets Other	Restricted	
286	4802 55 50	Bank, bond and cheque paper	Restricted	
287	4802 55 60	Currency note paper	Restricted	
288	4802 55 70	Paper for security printing, currency paper, stamp paper	Restricted	
289	4802 56 50	Bank, bond and cheque paper	Restricted	
290	4802 56 60	Currency note paper	Restricted	
291	4802 56 70	Paper for security printing, currency paper, stamp paper	Restricted	
292	4802 57 50	Bank, bond and cheque paper	Restricted	
293	4802 57 60	Currency note paper	Restricted	
294	4802 57 70	Paper for security printing, currency paper, stamp paper	Restricted	
295	4802 58 40	Bank, bond and cheque paper	Restricted	
296	4802 58 50	Paper for security printing, currency paper, stamp paper	Restricted	
297	4802 62 60	Paper for security printing, currency paper, stamp paper	Restricted	
298	4802 69 60	Paper for security printing, currency paper, stamp paper	Restricted	
299	4802 69 90	Other	Restricted	
300	4907 00 10	Unused postage, revenue or similar stamps of current or new issue in the country in which they have, or will have, a recognized face value	Restricted	
301	4907 00 20	Bank notes	Restricted	Import by banks and dealers authorised

				by RBI will not require a licence by DGFT. Other condition of RBI will apply.
302	4907 00 90	Other	Restricted	
303	6309 00 00	Worn Clothing and other worn articles	Restricted	Units in the Special Economic zone will be allowed to sell worn clothing in the Domestic Tariff Area to the extent of 15% of the cif value of imports made in the previous year.
304	6310 10 10	Woolen rags	Restricted	
305	6310 10 20	Cotton rags	Restricted	Permitted for import in completely mutilated form without a licence subject to the condition that mutilation must conform to the requirement specified by Customs Public Notice or Trade Notice.
306	6310 10 30	Gunny cuttings	Restricted	
307	6310 10 90	Other	Restricted	
308	6310 90 10	Woolen rags	Restricted	Permitted for import in completely mutilated form without a licence subject to the condition that mutilation must conform to the requirement specified by Customs Public Notice or Trade Notice.
309	6310 90 20	Cotton rags	Restricted	
310	6310 90 40	Synthetic rags	Restricted	Permitted for import in completely mutilated form without a licence subject to the condition that mutilation must conform to the requirement specified by Customs Public Notice or Trade Notice.
311	6310 90 90	Other	Restricted	
312	7108 20 00	Monetary	Restricted	
313	7204 21 10	Empty or discharged cartridges of all bores and sizes	Restricted	
314	7204 29 10	Empty or discharged cartridges of all bores and sizes	Restricted	
315	7326 90 99	Other - articles of iron or steel Forged or stamped, but not further worked:	Restricted	
316	7404 00 11	Empty or discharged cartridges of all bores and sizes	Restricted	
317	7404 00 19	Other Of copper alloys:	Restricted	Import of the following types of copper scrap is permitted without a licence to units registered with Ministry of Environment and Forest, Government of India: Copper wire covered under ISRI code "Druid";

				Jelly filled copper cables.
318	7404 00 21	Empty or discharged cartridges of all bores and sizes	Restricted	
319	7404 00 29	Other	Restricted	
320	7503 00 90	Other(Nickel waste and scrap)	Restricted	
321	7602 00 90	Other waste and scrap	Restricted	
322	7802 00 90	Other(lead waste and scrap)	Restricted	
323	7902 00 90	Other (zinc waste and scrap)	Restricted	Import of the following kinds of zinc skimmings is permitted without a licence to units registered with Ministry of Environment and Forest, Government of India, on actual user basis upto the annual quantity limits indicated in the registration certificate:
324	8002 00 90	Other(Tin)	Restricted	
325	8101 97 00	Waste and scrap(Tungsten)	Restricted	
326	8102 97 00	Waste and scrap(Molybdenum)	Restricted	
327	8103 30 00	Waste and scrap(Tantalum)	Restricted	
328	8104 20 90	Other(Magnesium)	Restricted	
329	8105 30 00	Waste and scrap(Cobalt)	Restricted	
330	8106 00 20	Waste and scrap of bismuth and bismuth alloys, including bismuth powder	Restricted	
331	8107 30 00	Waste and scrap(cadmium)	Restricted	
332	8108 30 00	Waste and scrap(Titanium)	Restricted	
333	8109 30 00	Waste and scrap(Zirconium)	Restricted	
334	8110 20 00	Waste and scrap(Antimony)	Restricted	
335	8111 00 20	Waste and scrap of manganese base alloys	Restricted	
336	8112 13 00	Waste and scrap(Beryllium)	Restricted	
337	8112 22 00	Waste and scrap(Chromium)	Restricted	
338	8112 52 00	Waste and scrap(Thallium)	Restricted	
339	8112 92 00	Unwrought; waste and scrap; powders	Restricted	
340	8113 00 20	Waste and scrap of cermets	Restricted	
341	8401 10 00	Nuclear reactors	Restricted	
342	8401 20 00	Machinery and apparatus for isotopic separation, and parts thereof	Restricted	
343	8401 30 00	Fuel elements (cartridges), non-irradiated	Restricted	Radio-active materials is permitted to be imported on the recommendation of Department of Atomic Energy.
344	8401 40 00	Parts of Nuclear reactors	Restricted	
345	8525 50 10	Radio broadcast transmitter	Restricted	Not permitted to be imported except against a licence to be issued by the

				WPC wing of Ministry of Communication and Information Technology.
346	8525 50 20	TV broadcast transmitter	Restricted	Not permitted to be imported except against a licence to be issued by the WPC wing of Ministry of Communication and Information Technology.
347	8525 50 40	Communication jamming equipments	Restricted	Department of Central Government may be permitted to import against licence however, import by any other category of importers is prohibited.
348	8525 50 90	Other	Restricted	
349	8525 60 12	Marine radio communication equipment	Restricted	Not permitted to be imported except against a licence to be issued by the WPC wing of Ministry of Communication and Information Technology.
350	8525 60 92	Other satellite communication equipment	Restricted	Not permitted to be imported except against a licence to be issued by the WPC wing of Ministry of Communication and Information Technology.
351	8526 10 00	Radar apparatus	Restricted	
352	8526 91 10	Direction measuring equipment	Restricted	
353	8526 91 30	Direction finding equipment	Restricted	
354	8526 91 40	Non directional beacon	Restricted	
355	8526 91 50	VHF omni range equipment	Restricted	
356	8526 91 90	Other	Restricted	However, import of Global Positioning System (GPS) Receiver and Differential Global Positioning System (DGPS) Receiver is free.
357	8529 10 11	For communication Jamming equipment(Dish Antenna)	Restricted	Department of Central Government may be permitted to import against licence however, import by any other category of importers is prohibited.
358	8529 10 22	For communication jamming equipment(Other Aerials/Antenna:)	Restricted	Department of Central Government may be permitted to import against licence however, import by any other category of importers is prohibited.
359	8529 10 92	For communication jamming equipment(Other)	Restricted	Department of Central Government may be permitted to import against licence however, import by any other category of importers is prohibited.
360	8529 90 20	For communication jamming equipment	Restricted	Department of Central Government may be permitted to import against licence however, import by any other category of importers is prohibited.
361	8543 89 91	RF (Radio Frequency) power amplifiers and noise generators for communication jamming	Restricted	Department of Central Government may be permitted to import against licence however, import by any other category of importers is prohibited.

		equipment, static/mobile/manportable		
362	8548 10 10	Battery scrap, namely the following: Lead battery plates covered by ISRI, Code word Rails Battery lugs covered by ISRI, Code word Rakes	Restricted	
363	8548 10 20	Batteries wastes, namely the following; Scrap drained/dry while intact, lead batteries covered by ISRI, Code word Rains, Scrap wet whole intact lead batteries covered by ISRI, Code word Rink, Scrap industrial intact lead cells covered by ISRI Code word Rono, Scrap whole intact industrial lead batteries covered by ISRI Code word Roper, Edison batteries covered by ISRI Code word Vaunt	Restricted	
364	8548 10 90	Other waste and scrap	Restricted	
365	8548 90 00	Other	Restricted	
366	8710 00 00	Tanks and other armoured fighting vehicles, motorised, whether or not fitted with weapons, and parts of such vehicle	Restricted	
367	8801 00 10	Gliders and hang Gliders	Restricted	Goods classified as sports goods or equipment shall however be allowed to be imported freely.
368	8801 00 20	Balloons	Restricted	Goods classified as sports goods or equipment shall however be allowed to be imported freely.
369	8801 00 90	Other	Restricted	Goods classified as sports goods or equipment shall however be allowed to be imported freely.
370	8802 11 00	Helicopters-Of an unladen weight not exceeding 2000 kg	Restricted	
371	8802 12 00	Helicopters-Of an unladen weight exceeding 2000 kg	Restricted	
372	8802 20 00	Aeroplanes and other aircraft, of an unladen weight not exceeding 2000 kg	Restricted	
373	8802 30 00	Aeroplanes and other aircraft, of an unladen weight	Restricted	

		exceeding 2000 kg but not exceeding 15000 kg		
374	8802 40 00	Aeroplanes and other aircraft, of an unladen weight exceeding 15000 kg	Restricted	
375	8802 60 00	Spacecraft (including satellites) and suborbital and spacecraft launch vehicles	Restricted	
376	8906 10 90	Warships	Restricted	
377	9004 90 10	Passive night vision goggles	Restricted	
378	9013 10 10	Telescopic sights for fitting to arms	Restricted	
379	9301 11 00	Self-propelled(Artillery weapons)	Restricted	
380	9301 19 00	Other	Restricted	
381	9301 20 00	Rocket launchers ; flame throwers; grenade launchers; torpedo tubes and similar projectors	Restricted	
382	9301 90 00	Other	Restricted	
383	9302 00 00	REVOLVERS AND PISTOLS, OTHER THAN THOSE OF heading 9303 OR 9304	Restricted	
384	9303 20 00	Other sporting hunting or target shooting shotguns, including combination shotgun-rifles	Restricted	
385	9303 30 00	Other sporting, hunting or target-shooting rifles	Restricted	
386	9303 90 00	Other	Restricted	
387	9304 00 00	OTHER ARMS (FOR EXAMPLE, SPRING, AIR OR GAS GUNS AND PISTOLS, TRUNCHEONS), EXCLUDING THOSE OF HEADING 9307	Restricted	However, import of 0.177 bore air guns and air pistols registered with Rifle Clubs or District/State/ National Rifles Association. Free import of 0.177 bore air guns and air pistols will also be allowed to National Rifle Association of India (NRAI) for supplying the same to the eligible State Rifle Association / Clubs and to the eligible shooters. NRAI shall be required to keep appropriate account of the imported weapons.
388	9305 10 00	Of revolvers or pistols	Restricted	
389	9305 91 00	Of military weapons of heading 9301	Restricted	
390	9305 99 00	Other	Restricted	
391	9306 21 00	Cartridges	Restricted	
392	9306 29 00	Other	Restricted	

393	9306 30 00	Other Cartridges and parts thereof	Restricted	
394	9306 90 00	Other	Restricted	
395	9601 90 10	Worked tortoise-shell and articles thereof	Restricted	
396	9601 90 20	Worked mother of pearl and articles thereof	Restricted	
397	9601 90 30	Worked bone (excluding whale bone) and articles thereof	Restricted	
398	9601 90 40	Worked horn, coral and other animal carving material and articles thereof	Restricted	
399	9601 90 90	Other	Restricted	
400	9705 00 10	Stuffed animals and birds (taxidermy)	Restricted	Allowed for import under saving clause 3(1) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993, read with Customs Notification 157 dated 28.03.90.
401	9705 00 90	Other	Restricted	Allowed for import under saving clause 3(1) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993, read with Customs Notification 157 dated 28.03.90.
402	9803 00 00	All dutiable articles, imported by a passenger or a member of a crew in his baggage	Restricted	As provided under Customs and Baggage Rules by saving clause 3(1)(h) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993
403	9804 10 00	Drugs and medicines	Restricted	Subject to value limit of Rs. 2000(c.i.f)and other conditions as specified in clause 3(1), (i) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993.
404	9804 90 00	Other	Restricted	Subject to value limit of Rs. 2000(c.i.f)and other conditions as specified in clause 3(1), (i) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993.
405	9805 10 00	Prepared or preserved meat, fish and vegetables; dairy products; soup; lard; fresh fruits	Restricted	Subject to value limit of Rs. 2000(c.i.f) and other conditions as specified in clause 3(1), (i) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993.
406	9805 90 00	All other consumable stores excluding fuel, lubricating oil, alcoholic drinks and tobacco products	Restricted	Subject to value limit of Rs. 2000(c.i.f) and other conditions as specified in clause 3(1), (i) of Foreign Trade (Exemption from Application of Rules in Certain Cases)Order, 1993.
407		Import of Unmanned Aircraft		It would require prior clearance of

		System(UAS)/Unmanned Aerial Vehicle (UAVs) / Remotely Piloted Aircraft(RPAs)/Drones is Restricted.		Directorate General of Civil Aviation (DGCA) and import license from DGFT
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Country Specific Restriction:

01.	7113,7114,7115 and 7118	Import of Gold and Silver under Exim Codes 7113, 7114, 7115 and 7118 from South Korea are Restricted	
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